

In The Central Administrative Tribunal
Calcutta Bench

MA 389 of 2001
(O.A. 126 of 1992)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. V.K. Majotra, Administrative Member

Eastern Railway

- VS -

Shew Pal & Ors.

For the Applicants : Dr. (Mrs) S. Sinha, Counsel

For the Respondents : Ms. K. Banerjee, Counsel

Heard on : 16-08-2001

Date of Order : 16-08-2001

O R D E R

Through this MA respondents in O.A. have sought extension of time for compliance of the order dated 25-9-2000 ~~passed by this~~ Tribunal in O.A. 126 of 1992. Vide aforesaid order the respondents were directed to give benefit to the applicants by way of absorption from the date when the similarly situated persons were given the benefit of absorption in the light of the direction dated 17-4-86 in the Thermit Welding Department with all consequential benefits within a period of three months from the date of communication of that order. Normally the Tribunal's order should have been complied with by 25-12-2000. However, the respondents have come up with this MA under consideration on 8-5-2001 stating that the authority is ready to implement the Tribunal's order; but they need more time to verify pay sheet copy book of different P.W.I. whether the petitioners had worked or not. Still to-day approximately 11 months have passed since the Tribunal passed the order. The Lt. Counsel of the respondents was specifically asked about the progressive steps taken by them for implementation of the

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tribunal's Order. No satisfactory explanation was furnished in this behalf. There is no cogent reason for granting any more time for implementation of the Tribunal's order. This MA is rejected therefore.

Majotra

(V.K. Majotra)
Member (A)

(D. Purkayastha)
Member (J)

DKN